

V
SLP(C)No. 6486-6487 OF 2003

ITEM No.1-B
(For judgment)

Court No.9

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

C.A. Nos.767-768/2005 @
Petition for Special Leave to Appeal (C) Nos.6486-6487/2003
(From the judgment & order dated 19/12/2002 in ITA 69/01 & ITA
70/01 of the High Court of Karnataka at Bangalore)

M/s. Mangalore Ganesh Beedi WorksAppellant (s)

VERSUS

Commisioner of Income Tax, Mysore and Anr.Respondent (s)

(HEARD BY HON'BLE RUMA PAL, ARIJIT PASAYAT AND C.K. THAKKER,JJ.)

Date : 28/01/2005 These Petitions were called on for pronouncement of judgment
today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s) Dr. A.M. Singhvi, Sr.Adv.
Mr. Manu Nair,Adv.
for M/s. Suresh A. Shroff & Co.,Advs.

For Respondent (s) Mr. Preetesh Kapur,Adv.
Mr. B.V. Balram Das,Adv.

The Court made the following
J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced the judgment of the Court. Leave granted. The a
ppeals are disposed of in terms of the signed judgment with no order as to costs. REPORTABLE.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master

Signed Reportable judgment is placed on the file.